

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3166

ANSWERED ON:11.12.2014

LANDLESS PERSONS

Gandhi Shri Feroze Varun;Godse Shri Hemant Tukaram;Nete Shri Ashok Mahadeorao

Will the Minister of RURAL DEVELOPMENT be pleased to state:

a. the number of landless persons in the rural areas during the last three years and the current year, State/UT-wise; b. whether the landless persons are increasing year by year in the country; c. If so, the reasons therefor; d. the details of the provisions made by the Government to ameliorate the living standards of landless persons in the rural areas; and e. whether the Government proposes to take action to implement the Land Reforms Laws effectively and also to distribute the surplus land to the landless people at the earliest and if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH)

(a) to (c): The statement giving proportion of landless households in the country as per National Sample Survey Organization data, 2003 is at Annexure-I.

(d): The Ministry of Rural Development is implementing, through State Governments, different rural development programmes, namely, Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) for wage employment, National Rural Livelihoods Mission (NRLM) for self-employment, Scheme of Homestead sites as part of Indira Awas Yojana (IAY) to provide funds for purchase/acquisition of homestead sites for those rural Below Poverty Line (BPL) households who have neither agricultural land nor a housesite. These programmes are aimed at betterment of rural livelihoods and overall development of rural areas.

(e): The Land and its management falls within the legislative and administrative jurisdiction of the respective States as provided under Entry No.18 of List II (State List) of the Seventh Schedule to the Constitution. The role of the Central Government in the field of land reforms is only of an advisory and coordinating nature.